

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.95/2017 with MA No.86/2017

This the 10th day of September, 2018

Pratyendra Kumar
Son of Ram Autar
Aged 35 years
Working as Inspector with Customs (Preventive)
Residing at Vivekanand Society
80 Feet Road, Near Swad Restaurant,
Opp. Dharti Gas Agency,
Veraval – 362 265.
District : Gir Somnath..... Applicant
(By Advocate : Shri Joy Mathew)

VERSUS

1. Principal Accountant General(A&E),
Karnataka Indian Accounts Department
Near Vidhan Soudha, Bengaluru- 560 001.
2. The Commandant
45, Battalion, P.A.C.,
Boarna, Aligarh
U.P. 202 001.
3. The Commissioner of Customs (Preventive)
Jamnagar Commissionerate,
Sarda House, Bedi Bunder Road,
Jamnagar 361 008. Respondents

(By Advocate : Ms. R.R.Patel)

O R D E R – ORAL

Per : Hon'ble Ms. Archana Nigam, Member (A)

Heard Shri Joy Mathew, learned counsel for applicant and Ms. R.R.Patel, learned counsel for respondents.

2. The applicant had informed that his previous service under Government of Uttar Pradesh has not been properly recorded and he has also furnished that Pension Scheme of Government of Uttar Pradesh, which shows that it is as same as governed by CCS (Pension) Rules, 1972, as required by Pr.Accountant General, Karnataka. Subsequently, the applicant has also made various representations such as on 17.04.2014 and 05.09.2016.

3. The matter lies in a narrow compass. The crux of the matter is that subscription made by the applicant during the period he worked under Government of Uttar Pradesh has not been properly subscribed in G.P. Scheme and he requested that now this should be done at the earliest as his employment with the State Government lies as is whereas basis.

4. In view of this, Central Board of Excise & Customs, Ahmedabad is directed to review entire matter by taking up the matter before Pr. Accountant General, Karnataka and Government of Uttar Pradesh and this may be done within stipulated period of three month from the date of receipt of copy of this order so that grievance of the applicant can be settled. It is further directed that Central Board of Excise & Customs may review the matter and that upon taking up the matter before Pr. Accountant General and Government of U.P., any amount recovered from the applicant, shall be done so that his entire subscriptions in G.P. Scheme can be regulated accordingly.

5. With these aforesaid directions, the OA stands disposed of. In view of the disposal of OA, MA No. 86/2017 do not survive for consideration. No order as to costs.

**(M.C.Verma)
Member (J)**

**(Archana Nigam)
Member (A)**

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